

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 592/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

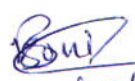
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017

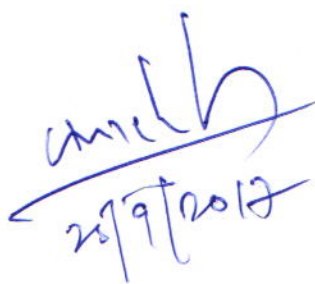
NAME OF THE PARTIES: Industrial X-Ray & Allied Radiographers (I) Pvt. Ltd.
V/s.
Truefit Engineering Co. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Adv. Bijal Soni i/b Adv. S. Kochar	Adv. for operational creditor	 25/09/2017
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2	Shailesh Parushothaman	Executive of creditor.	 25/09/2017
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3.	Mr. M.S. Dehlvi	Adv for Debtor.	 25/9/2017
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ORDER

T.C.P. No. 592/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

T.C.P. No. 592/I&BC/NCLT/MB/MAH/2017

2. As per the Letter addressed, it is informed that full and final payment as consented by the Petitioner has been received. The Cheque of the amount has been handed over, therefore, seeking permission to Withdraw the Petition.
3. The Petition stood "Withdrawn" on the terms communicated in the letter.
4. The Petition is disposed of as "Withdrawn". To be consigned to the Records.

Sd/ -

Bhaskara Pantula Mohan
Member (Judicial)
25.09.2017.

Sd/ -

M.K. Shrawat
Member (Judicial)